

Title: Introduction and Passing of Securities Contracts (Regulation) Amendment Bill, 2006.

MR. DEPUTY-SPEAKER: The House would now take up item no. 39 – Securities Contracts (Regulation) Amendment Bill, 2006.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I beg to move:

"That the Bill further to amend the Securities Contracts (Regulation) Act, 1956, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill further to amend the Securities Contracts (Regulation) Act, 1956, be taken into consideration."

The motion was adopted.

...(Interruptions)

MR. DEPUTY-SPEAKER: The House would now take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 to 5 stand part of the Bill."

The motion was adopted.

Clauses 2 to 5 were added to the Bill.

Clause 1 Short Title

Amendment made:

Page 1, line 4,--

for "2006", substitute "2007". (2)

(Shri P Chidambaram)

MR. DEPUTY-SPEAKER: The question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

Page 1, line 1,--

for "Fifty-seventh", substitute "Fifty-eighth". (1)

(Shri P. Chidambaram)

MR. DEPUTY-SPEAKER: The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

...(Interruptions)

SHRI P. CHIDAMBARAM: Sir, I beg to move:

"That the Bill, as amended, be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

...(Interruptions)
